

**F.No.23/2/2017-NCLAT**

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

3<sup>rd</sup> Floor, B-4 Wing,  
Pt. Deendayal Antyodaya Bhawan,  
C.G.O. Complex, Lodhi Road,  
New Delhi – 110003.

Dated: 14<sup>th</sup> December, 2017

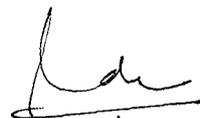
**NOTICE**

In exercise of powers conferred by Rule 104 of the National Company Law Appellate Tribunal Rules, 2016, Hon'ble Chairperson has issued the following directions to remove the difficulties faced by the litigants and the office, in the contingency that may arise in the working of the Appellate Tribunal.

1. The Interlocutory Application(s) for stay, directions etc., if filed along with the appeal even if separately, the same will be accepted.
2. In a pending appeal or application or Contempt Petition, if any Interlocutory Application(s) for stay, directions, impleadment, substitution, transpositions and restoration is filed, the same will be accepted and will be listed along with the appeal on the next date fixed.
3. In case, any person requests for early hearing of such Interlocutory Application(s), before the next date fixed, such person can mention the matter in the Court of Hon'ble Chairperson. In absence of Hon'ble Chairperson, the next senior most Hon'ble Member (Judicial) may allow the request for early listing.

Contd/-.....

4. No application for amendment or any affidavit/additional affidavit including affidavit to file additional document shall be entertained without specific permission of the Bench hearing the subject matter.
5. If any reply affidavit or rejoinder is filed, even after the time allowed by the Court but before the next date of hearing the office will accept the same and keep it on record.
6. If any person intends to move application for adjournment or deferment of date, the person may move mentioning slip before the Bench hearing the subject matter.
7. If there is a clerical mistake or typographical error in any of the order already passed and an Interlocutory Application is filed for correction for the same, such Interlocutory Application will be listed immediately before the Bench which passed the order.
8. A Contempt Application filed under Section 425 of the Companies Act, 2013, or under any appropriate provision alleging violation of the Appellate Tribunal's order, it should be registered as Contempt Case (AT) (No.)/(year) and listed, if there is no defect.
9. The aforesaid clarifications be brought to the notice of the Hon'ble Members, the Registry/Officers and the employees dealing with the records of cases and to the Appellant(s)/ Applicant(s)/Respondent(s)/ Contemnor(s) opposite party/ Advocates/Company Secretaries/Chartered Accountants and public in general, by publishing notice in the notice board and website.



(C.S Sudha)  
Registrar